

POLICY WORDINGSFUTURE ADVANTAGE TOP-UP – GROUP

KEY INFORMATION SHEET

Description is illustrative and not exhaustive

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SN	TITLE	DESCRIPTION	REFER TO POLICY CLAUSE NUMBER
1	Product Name	Future Advantage Top-Up – Group	
2	What I am covered for	Insured is covered over and above the deductible. Deductible shall apply on aggregate of all the admissible claims under the Policy.	Section B
		 Hospital admission for minimum 24 continuous hours. Related medical expenses incurred 60 days before hospitalization Related medical expenses incurred up to 90 days after discharge from the hospital Specified / Listed procedures requiring less than 24 hours hospitalization (day care) Alternative treatment – Hospitalization for Ayurveda, Unani, Siddha or Homeopathy after a waiting period of 2 years. 	
		 6. Organ Donor Expenses – Medical Expenses incurred for an organ donor's treatment for the harvesting of the organ donated after a waiting period of 2 years. 7. Emergency Ambulance charges covered, maximum up to Rs. 2000 per Hospitalization. 	
3	What are the	Emergency Ambulance charges covered, maximum up to Rs. 2000 per Hospitalization. Any hospital admission primarily for investigation diagnostic purpose	Section C. iv
3	major exclusions in the	Any treatment related to Pregnancy, infertility Treatment taken at home (Domiciliary treatment)	Section 6. IV
	policy:	Treatment taken outside India.	
		 Circumcision, sex change surgery, cosmetic surgery & plastic surgery. Correction of vision impairment and hearing impairment, corrective & cosmetic dental surgeries. 	
		 Addiction, self-inflicted injuries, Sexually Transmitted Diseases (STDs) other than HIV/AIDS. High risk activities, war, civil war or breach of law. 	
		Any kind of service charge, surcharge, admission fees, registration fees charged by the hospital.	
		(Note: the above is a partial listing of the policy exclusions. Please refer to the policy wordings for the full listing)	
4	Applicable Waiting periods	Initial waiting Period: 30 days for all illnesses except for accidents, only at first inception	Section C. i. 4
		Specific Waiting periods 24 months for Internal Congenital Anomalies, Benign Prostatic Hypertrophy, dysfunctional uterine bleeding, Fibromyoma, Endometriosis, Hysterectomy, all internal or external tumors/ cysts/ nodules/ polyps of any kind including breast lumps with exception of malignant tumor or growth, Surgery for prolapsed inter vertebral disc unless arising from Accident, any types of gastric or duodenal ulcers, stones in the urinary and biliary systems, Surgery on ears. Organ transplant, Rheumatoid Arthritis, Gout, joint replacement Surgery due to degenerative condition, Age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery is medically necessary due to Injury 24 months for Alternative treatments (Ayurveda, Unani, Siddha or Homeopathy) 48 months waiting period of any mental Illness or psychiatric Illness 48 months waiting period of Behavioural and Neuro developmental disorders	Section C. i. 2 ii. Section C. i. 2 ii. Section C. i. 2 ii.
		 48 months waiting period for any hospitalisation expenses related to AIDS and/ or infection with HIV 	
		Pre-existing diseases: Covered after 24 months	Section C. i. 1
5	Payment basis	Covered up to the Sum Insured as, mentioned in the Schedule of benefits.	Section D. 3. B.
6	Your Share	You need to share a part of the claimed amount (Deductible) per policy year, as per plan and Sum Insured opted and stated in the Policy Schedule.	Section D. 3. B. c)
7	Renewal Conditions	This Policy may be renewed by mutual consent and in such event; the renewal premium, as per our renewal quote, shall be paid to us on or before the date of expiry of the Policy or of the subsequent renewal thereof.	Section D. 4. (i)
8	Cancellation	We may cancel this Policy by giving You at least 15 days written notice on the grounds of fraud, moral hazard or misrepresentation or non-cooperation and if no claim has been made then, We shall refund a pro-rata premium for the unexpired Policy Period. In case the Policy Period is of one year, You may cancel this insurance by giving Us at least 15 days written notice and if no claim has been made then We shall refund premium on short term rates for the unexpired Policy. Period on risk	Section D. 2. (viii)
		Up to three months 50% of annual rate Up to six months 25% of annual rate Exceeding six months Nil	

		 For more than 1 year policies, this Policy may be cancelled by You at any time by giving at least 15 days written notice to Us. We shall refund premium on a pro-rata basis by reference to the time period for which cover is provided, subject to a minimum deduction of premium of 25%. No refund shall be available on cancellation if there has been a claim under this Policy. 	
9	Claims	Cashless Service will be available at the network hospitals Insured should call Us at Our Toll Free number and get the pre-authorisation done Hospital Network details can be obtained: https://general.futuregenerali.in/general-insurance/network-hospitals For Reimbursement of claims: The Insured should inform Us within 48 hours of Illness or Bodily Injury. Insured should submit the claim documents within 15 days of discharge from a Hospital.	Section D. 3. A. b) (i) (iii)
10	Policy Servicing/ Grievances/ Complaints	Company Officials Grievance Redressal Officer (GRO): Helplines: 1800-220-233/ 1860-500-3333/ (022) 67837800 Email: Fgcare@futuregenerali.in Website: www.futuregenerali.in IRDAI/(IGMS/Call Centre): Call Centre: Toll Free Number (155255). Compliant can be registered online at: HTTP://WWW.IGMS.IRDA.GOV.IN/ Ombudsman: The guidelines of taking up a compliant in ombudsman and the addresses of ombudsman are available on: http://www.policyholder.gov.in/Ombudsman.aspx	Grievance Redressal Procedure
11	Insured's Rights	 Renewability is subject to continuous renewal of the group policy. Individual members, including the Family members covered under Future Advantage Top-up – Group Policy of Future Generali India Insurance Company shall have the right to transfer from such a group Policy to an individual Future Advantage Top-up Policy with Us. The e-mail and address to be contacted for such outward transfer is: Customer Service Cell, Future Generali India Insurance Company Ltd. Corporate & Registered Office 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Email: Fgcare@futuregenerali.in 	Section D. 4. (i) a) Section D. 1. (i) b)
12	Insured's	The Insured Person must disclose all Pre-Existing Disease/s, injury/ disability before taking the	
	Responsibilities	Policy. Non-disclosure may result in claim not being paid.	
		The Insured Person must disclose any material information during the Policy Period.	

(LEGAL DISCLAIMER) NOTE: The information must be read in conjunction with the policy document. In case of any conflict between the Key Information Sheet and the policy document the terms and conditions mentioned in the policy document shall prevail.

FUTURE ADVANTAGE TOP-UP - GROUP

Whereas the Insured Person designated in the Schedule hereto has by a proposal and declaration dated as stated in the schedule which shall be the basis of this Contract and is deemed to be incorporated herein, has applied to Future Generali India Insurance Company Ltd. (herein after called the Company) for the insurance herein after set forth in respect of Employees/ Members (including their eligible Family Members) named in the schedule hereto (herein after called the Insured Person) and has paid premium as consideration for such insurance.

The Insured Person is eligible to be covered under this policy from birth (as a dependent child) up to the age of 80 years with lifelong renewability subject to continuous renewal of the Future Advantage Top-Up – Group policy. This Policy records the agreement between the Company and the Insured Person and sets out the terms of insurance and the obligations of each party.

A. DEFINITIONS

The following words or terms shall have the meaning ascribed to them wherever they appear in this **Policy**, and references to the singular or to the masculine shall include references to the plural and to the female wherever the context so permits:

- Accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means.
 Note: Insect and mosquito bites is not included in the scope of this definition.
- 2. AYUSH Treatment refers to the medical and / or hospitalization treatments given under 'Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy systems.
- 3. **Any one Illness** means continuous period of illness and includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment was taken.
- 4. Bank Rate means Bank rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due.
- 5. **Cashless facility** means a facility extended by the insurer to the insured where the payments, of the costs of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extent preauthorization is approved excluding non-payable items as per the policy terms and conditions.
- 6. Condition Precedent shall mean a Policy term or condition upon which the Insurer's liability under the Policy is conditional upon.
- 7. Congenital Anomaly refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position.
 - a. Internal Congenital Anomaly -Congenital Anomaly which is not in the visible and accessible parts of the body.
 - b. External Congenital Anomaly Congenital Anomaly which is in the visible and accessible parts of the body.
- 8. **Co-payment** means a cost sharing requirement under a health insurance policy that provides that the policyholder/insured will bear a specified percentage of the admissible claims amount. A co-payment does not reduce the Sum Insured.
- 9. Day care centre means any institution established for day care treatment of illness and/or injuries or a medical setup with a hospital and which has been registered with the local authorities, wherever applicable, and is under supervision of a registered and qualified medical practitioner and must comply with all minimum criterion as under
 - a. has qualified nursing staff under its employment;
 - b. has qualified medical practitioner/s in charge;
 - c. has fully equipped operation theatre of its own where surgical procedures are carried out;
 - d. maintains daily records of patients and will make these accessible to the insurance company's authorized personnel.
- 10. Day care treatment means medical treatment, and/or surgical procedure which is:
 - a. undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and
 - b. which would have otherwise required hospitalization of more than 24 hours.
 - Treatment normally taken on an out-patient basis is not included in the scope of this definition.
- 11. **Deductible** means a cost sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of hospital cash policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
- 12. **Dental Treatment** means a treatment related to teeth or structures supporting teeth including examinations, fillings (where appropriate), crowns, extractions and surgery.
- 13. **Dependent Child** refers to a child (natural or legally adopted), who is financially dependent on the primary insured or proposer and does not have his/ her independent sources of income.
- 14. **Diagnostic Centre** means the diagnostic centers which have been empanelled by Us as per the latest version of the Schedule of diagnostic centers maintained by Us, which is available to You on request.
- 15. **Disclosure to information norm**: The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis description or non-disclosure of any material fact by the policyholder.
 - (Explanation: "Material facts" for the purpose of this policy shall mean all relevant information sought by the company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk)
- 16. **Domiciliary hospitalization** means medical treatment for an illness/ disease/ injury which in the normal course would require care and treatment at a hospital but is actually taken while confined at home under any of the following circumstances:
 - i) the condition of the patient is such that he/she is not in a condition to be removed to a hospital, or
 - ii) the patient takes treatment at home on account of non-availability of room in a hospital.

- 17. **Emergency care** means management for an illness or injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a medical practitioner to prevent death or serious long term impairment of the insured person's health.
- 18. Family means and includes You, Your Spouse, Your dependent children up to the age of 25 years and two dependent parents.
- 19. **Family Floater** Sum Insured means the Sum Insured shown in the Policy Schedule which represents our maximum liability for any and all claims made by You and/ or all of Your Dependents which are insured during the Policy Period. Deductible under Family Floater will be applicable on aggregate basis.
- 20. Hazardous Activities mean recreational or occupational activities which pose high risk of injury.
- 21. **Hospital**: A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:
 - i. has qualified nursing staff under its employment round the clock;
 - ii. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
 - iii. has qualified medical practitioner(s) in charge round the clock;
 - iv. has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - v. maintains daily records of patients and makes these accessible to the insurance company's authorized personnel;
- 22. **Hospitalization** means admission in a **Hospital** for a minimum period of 24 consecutive 'In- patient Care' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
- 23. **Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
 - a. Acute condition Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery.
 - b. Chronic condition A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
 - (i) it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests
 - (ii) it needs ongoing or long-term control or relief of symptoms
 - (iii) it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
 - (iv) it continues indefinitely
 - (v) it recurs or is likely to recur
- 24. **Injury** means accidental physical bodily harm excluding **Illness** or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
- 25. Inpatient Care means treatment for which the insured person has to stay in a Hospital for more than 24 hours for a covered event.
- 26. Insured Person means the persons covered under this Policy and named in the Schedule.
- 27. Intensive care unit means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
- 28. **ICU (Intensive Care Unit) Charges** means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
- 29. Maternity expense/treatment means:
 - a. medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization);
 - b. expenses towards lawful medical termination of pregnancy during the policy period.
- 30. **Medical Advice** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.
- 31. Medical expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment. Note: Medical Treatment would include medical treatment and/ or surgical treatment
- 32. **Medical Practitioner** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license. The registered practitioner should not be the insured or close Family members.
- 33. Medically Necessary Treatment means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:
 - i. is required for the medical management of the illness or injury suffered by the insured;
 - ii. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
 - iii. must have been prescribed by a medical practitioner;
 - iv. must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- 34. **Migration** means, the right accorded to health insurance policyholders (including all members under family cover and members of group Health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same insurer
- 35. **Network Provider** means hospitals or health care providers enlisted by an insurer, TPA or jointly by an Insurer and TPA to provide medical services to an insured by a cashless facility

- 36. New Born baby means baby born during the Policy Period and is aged upto 90 days.
- 37. Non-Network Provider means any hospital, day care centre or other provider that is not part of the network.
- 38. Notification of claim means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
- 39. **OPD treatment** means the one in which the Insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient.
- 40. Policy means the complete documents consisting of the Proposal, Policy wording, Schedule and Endorsements and attachments if any.
- 41. Policy Period means the period commencing with the start date mentioned in the Schedule till the end date mentioned in the Schedule.
- 42. Policy Year means every annual period within the Policy Period starting with the commencement date.
- 43. **Portability** means the right accorded to an individual health insurance policyholders (including all members under family cover), to transfer the credit gained for pre-existing conditions and time bound exclusions, from one insurer to another insurer.
- 44. Pre-Existing Disease means any condition, ailment or injury or disease:
 - a) That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement, or
 - b) For which medical advice or treatment was recommended by, or received from, a Physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement.

(Note: Reinstatement is applicable for Life Insurance policies)

- 45. **Pre-hospitalization Medical Expenses** means medical expenses incurred during predefined number of days preceding the hospitalization of the Insured Person, provided that:
 - i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
 - ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.
- 46. **Post-hospitalization Medical Expenses** means medical expenses incurred during predefined number of days immediately after the insured person is discharged from the hospital provided that:
 - i. Such Medical Expenses are for the same condition for which the insured person's hospitalization was required, and
 - ii. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.
- 47. Primary Insurer means the insurer with whom the Insured Person first lodges his claim for Hospitalization expenses.
- 48. **Proposal form** means a form to be filled in by the prospect in written or electronic or any other format as approved by the Authority, for furnishing all material information as required by the insurer in respect of a risk, in order to enable the insurer to take informed decision in the context of underwriting the risk, and in the event of acceptance of the risk, to determine the rates, advantages, terms and conditions of the cover to be granted.
- 49. Qualified nurse means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.
- 50. **Reasonable and Customary charges** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved.
- 51. Room Rent means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses.
- 52. **Schedule** means that portion of the **Policy** which sets out **Your** personal details, the type of insurance cover in force, the **period** and the sum insured. Any Annexure or Endorsement to the **Schedule** shall also be a part of the **Schedule**.
- 53. **Schedule of Benefits** means that portion of the Policy which sets out the benefits available to You/Insured Person that may be opted by You in accordance with the terms of the Policy.
- 54. **Sum Insured** means the amount specified in the Schedule which is Our maximum liability under this Policy for any and all claims arising under this Policy.
- 55. Surgery or Surgical Procedure means manual and / or operative procedure(s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a medical practitioner.
- 56. **Unproven/ Experimental treatment** means the treatment including drug experimental therapy which is not based on established medical practice in India.
- 57. We, Our, Us, Insurer means Future Generali India Insurance Company Limited.
- 58. You, Your, Yourself means the Policyholder.

B. SCOPE OF COVER

1. If an Insured Person suffers an Illness or Accident during the Policy Period which requires the Insured Person's Hospitalization for Inpatient Care/ Emergency Care or for any Day Care Treatment listed in Annexure I, which is undertaken at any Hospital in India, during the Policy Period, We will reimburse the Medical Expenses incurred in respect of the Insured Person provided that these Medical Expenses are Reasonable and Customary Charges which are medically necessary and incurred on Medical advice.

Our liability to make payment for claims shall be in excess of the Deductible as stated in the Schedule which shall apply in aggregate to all admissible claims arising under the Policy in respect to Hospitalisation(s) of **Insured Person** (on Individual basis in case of Individual Policy and on Family Floater basis in case of Family Floater Policy) in a Policy Year.

Our maximum, total and cumulative liability for any and all claims in respect of all Insured Persons shall not exceed the Sum Insured.

In the event of any claims becoming admissible under the Policy, We will pay to You or the Nominee as under:

a) In-patient treatment: the Medical Expenses for:

- i. Room Rent, ICU Charges and nursing expenses as provided by the Hospital/ nursing home charges.
- ii. Surgeon, anaesthetist, Medical Practitioner, consultants, specialist's fees.
- iii. Anaesthesia, blood, oxygen, operation theatre charges, surgical appliances
- iv. Medicines and drugs
- v. Diagnostic materials and X-ray
- vi. Cost of pacemaker, prosthesis/ internal implants and any Medical Expenses incurred which is an integral part of the Surgery.

b) Day Care Treatment Expenses

The **Medical Expenses** for a day care procedure mentioned in Annexure I of the **Policy**, where the treatment taken by the **Insured Person** on advanced technological Surgical Procedures requiring less than 24 hours of Hospitalization.

c) Pre-hospitalisation Medical Expenses

The **Medical Expenses** incurred within 60 days prior to hospitalisation due to Illness/ Injury sustained provided that **We** have accepted a claim for In-Patient hospitalisation claim under Section B 1. a).

d) Post-hospitalisation Medical Expenses

The **Medical Expenses** incurred within 90 days immediately after the date of discharge from the **Hospital** provided that **We** have accepted a claim for In-Patient hospitalisation claim under Section B 1. a).

e) Alternative Treatment

The **Medical Expenses** incurred under Alternative Treatment with respect to You for Hospitalization under Ayurveda, Unani, Siddha or Homeopathy provided that the Treatment has been undergone in a government Hospital or in any institute recognized by government and/or accredited by Quality Council of India/ National Accreditation Board on Health for that Alternative Treatment.

Special Conditions applicable for Section B. 1 e, Alternative Treatment

- i. The waiting period of 24 months from policy inception of **Your** first Health **Policy** with **Us**, shall apply to any **medical expenses** in connection with Alternative treatments.
- ii. All preventive and rejuvenation treatments (non-curative in nature) including without limitation, treatments that are not **Medically Necessary** Treatments are excluded.

Any Alternative Treatment other than Ayurveda, Unani, Siddha or Homeopathy are excluded.

f) Organ Donor Expenses

The Medical Expenses incurred for an organ donor's treatment for the harvesting of the organ donated provided that:

- The organ donor is any person whose organ has been made available in accordance and in compliance with THE TRANSPLANTATION OF HUMAN ORGANS (AMENDMENT) BILL, 2011 and the organ donated is for the use of the Insured Person, and
- ii. We will not pay the donor's screening expenses or pre and post hospitalisation expenses or for any other medical treatment for the donor consequent on the harvesting
- iii. We have accepted claim under hospitalisation for the Insured Person and the Insured Person has been Medically Advised to undergo an organ transplant;
- iv. Costs directly or indirectly associated with the acquisition of the donor's organ will not be covered.
- v. These expenses shall be covered under the recipient's policy.

g) Emergency Ambulance

We will reimburse the ambulance charges up to a maximum of the amount specified in the Schedule, per **Hospitalisation** from Home to Hospital or between Hospitals or Hospital to Home, if necessary. **We** will reimburse payments under this benefit only in respect of ambulance services of a **Hospital** or a registered service provider and only upon **You** producing the bills in original.

2. Types of plans available:

a) Supreme Plan

The Supreme Plan includes cover for all ailments including Heart related conditions and Cancer.

The deductible under this plan shall include the claims related to all ailments including Heart related conditions and Cancer.

b) Elite Plan

The Elite Plan includes cover for Cancer and ailments related to Heart, as defined below. A discount of 30% shall be available on the premium payable for the **Insured Person**.

The deductible under this plan shall include the claims related to Cancer and ailments related to Heart only.

Heart related ailments include following diseases/ conditions:

- i. Acute rheumatic heart diseases
- ii. Chronic rheumatic heart diseases

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- iii. Hypertensive diseases
- iv. Ischaemic Heart Diseases
- Pulmonary heart disease and diseases of pulmonary circulation ٧.
- vi. Diseases of arteries, arterioles and capillaries

Cancer means a malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.

The following are also included:

- All tumours which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1. CIN - 2 and CIN-3.
- Any non-melanoma skin carcinoma. ii.
- iii. Malignant melanoma.
- All tumours of the prostate. iv.
- All Thyroid cancers. V.
- Chronic lymphocytic leukaemia. vi.
- vii. Non-invasive papillary cancer of the bladder.
- All Gastro-Intestinal Stromal Tumours. viii.
- Deductible shall apply on aggregate of all the admissible claims under the Policy including claims related to any one illness.
- It is clarified that for the purpose of calculation of the Deductible, the Medical Expenses incurred on Room Rent, nursing expenses, ICU Charges, surgeon's, anaesthetist's, Medical Practitioner's, consultant's and specialist's fees, anaesthesia, blood, oxygen, operation theatre charges, surgical appliances, medicines and drugs, diagnostic materials and X-ray, cost of pacemaker and similar expenses, Pre-hospitalisation Medical Expenses, Post-hospitalisation Medical Expenses and Ambulance charges will be taken into account. Further, the non-payable items are not considered for the calculation of the Deductible.

For the purpose of calculation of claim amount we will consider eligible Medical Expenses incurred less the Deductible amount.

EXCLUSIONS

Waiting Periods

All **Illnesses** and treatments shall be covered subject to the waiting periods specified below:

1. Pre-Existing Disease- Excl 01.

- Expenses related to the treatment of a pre-existing Disease (PED) and its direct complications shall be excluded until the expiry of 24 months of continuous coverage after the date of inception of the first policy with us.
- In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase. ii.
- If the Insured Person is continuously covered without any break as defined under the portability norms of the extant IRDAI (Health iii. Insurance) Regulations then waiting period for the same would be reduced to the extent of prior coverage.
- Coverage under the policy after the expiry of 24 months for any pre-existing disease is subject to the same being declared at the time iv. of application and accepted by us.

Specified disease/procedure waiting period- Code- Excl02

- Expenses related to the treatment of the listed Conditions, surgeries/treatments shall be excluded until the expiry of 24/48 months of continuous coverage after the date of inception of the first policy with us. This exclusion shall not be applicable for claims arising due
- ii. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- If any of the specified disease/procedure falls under the waiting period specified for pre-Existing diseases, then the longer of the two iii waiting periods shall apply.
- The waiting period for listed conditions shall apply even if contracted after the policy or declared and accepted without a specific iv. exclusion.
- If the Insured Person is continuously covered without any break as defined under the applicable norms on portability stipulated by ٧. IRDAI, then waiting period for the same would be reduced to the extent of prior coverage.
- List of specific diseases/procedures:

24 months waiting period: i.

- Internal Congenital Anomalies
- Benign Prostatic Hypertrophy b.
- Dysfunctional Uterine Bleeding C.
- Fibromyoma d.
- Endometriosis
- f. Hysterectomy
- all internal or external tumors/ cysts/ nodules/ polyps of any kind including breast lumps with exception of malignant tumor or g.
- h. Surgery for prolapsed inter vertebral disc unless arising from Accident
- Any types of gastric or duodenal Ulcers i.
- Stones in the Urinary and Biliary systems
- Surgery on ears k.
- Organ transplant
- m. Organ donor expenses
- Rheumatoid Arthritis, Gout, Joint replacement Surgery due to Degenerative condition, n.
- ο. Age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery is necessitated by Accidental Bodily Injury
- Alternative Treatment p.

48 months waiting period:

- Any medical expenses in connection with treatment for any mental Illness or psychiatric Illness
- Any hospitalisation expenses in connection with treatment for AIDS (Acquired Immune Deficiency Syndrome) and/ or infection with HIV (Human Immunodeficiency Virus)

c. Behavioural and Neuro developmental disorders

- i. Disorders of adult personality
- ii. Disorders of speech and language including stammering, dyslexia

iii. 30 days waiting period Excl -03

- a. Expenses related to the treatment of any illness within 30 days from the first policy commencement date shall be excluded except claims arising due to an accident, provided the same are covered.
- b. This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve months.
- The within referred waiting period is made applicable to the enhanced sum insured in the event of granting higher sum insured subsequently.

ii. Standard Exclusions

We will not pay for any expenses incurred by You in respect of claims arising out of or howsoever related to any of the following:

a) Investigation & Evaluation- Code- Excl04

- i. Expenses related to any admission primarily for diagnostics and evaluation purposes only are excluded.
- ii. Any diagnostic expenses which are not related or not incidental to the current diagnosis and treatment are excluded.

b) Rest Cure, rehabilitation and respite care- Code- Excl05

Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:

- (i) Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons.
- (ii) Any services for people who are terminally ill to address medical, physical, social, emotional and spiritual needs.

c) Obesity/ Weight Control: Code- Excl06

Expenses related to the surgical treatment of obesity that does not fulfil all the below conditions:

- 1) Surgery to be conducted is upon the advice of the Doctor
- 2) The surgery/Procedure conducted should be supported by clinical protocols
- 3) The member has to be 18 years of age or older and
- 4) Body Mass Index (BMI);
 - a) greater than or equal to 40 or
 - b) greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
 - i. Obesity-related cardiomyopathy
 - ii. Coronary heart disease
 - iii. Severe Sleep Apnea
 - iv. Uncontrolled Type2 Diabetes

d) Change-of-Gender treatments: Code- Excl07

Expenses related to any treatment, including surgical management, to change characteristics of the body to those of the opposite sex.

e) Cosmetic or Plastic Surgery: Code- Excl08

Expenses for cosmetic or plastic surgery or any treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer or as part of medically necessary treatment to remove a direct and immediate health risk to the insured. For this to be considered a medically necessity, it must be certified by the attending Medical Practitioner.

f) Hazardous or Adventure sports: Code- Excl09

Expenses related to any treatment necessitated due to participation as a professional in hazardous or adventure sports, including but not limited to, para-jumping, rock climbing, mountaineering, rafting, motor racing, horse racing or scuba diving, hand gliding, sky diving, deep-sea diving.

g) Breach of law: Code- Excl10

Expenses for treatment directly arising from or consequent upon any Insured Person committing or attempting to commit a breach of law with criminal intent.

h) Excluded Providers: Code- Excl11

Expenses incurred towards treatment in any hospital or by any Medical Practitioner or any other provider specifically excluded by the Insurer and disclosed in its website/ notified to the policyholders are not admissible. However, in case of life threatening situations or following an accident, expenses up to the stage of stabilization are payable but not the complete claim.

i) Code- Excl12 Treatment for, Alcoholism, drug or substance abuse or any addictive condition and consequences thereof.

j) Code- Excl13

Treatments received in heath hydros, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or a Hospital where the Hospital has effectively become the Insured Person's home or permanent abode or where admission is arranged wholly or partly for domestic reasons.

k) Code- Excl14

Dietary supplements and substances which are available naturally and that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a medical practitioner as part of hospitalisation claim or day care procedures.

I) Refractive Error: Code- Excl15

Expenses related to the treatment for correction of eye sight due to refractive error less than 7.5 dioptres.

m) Unproven Treatments: Code- Excl16

Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness.

Birth control, Sterility and Infertility: Code- Excl17

Expenses related to Birth Control, sterility and infertility. This includes:

- (i) Any type of contraception, sterilization
- (ii) Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
- (iii) Gestational Surrogacy
- (iv) Reversal of sterilization

Maternity : Code Excl 18

- i. Medical treatment expenses traceable to child birth (including complicated deliveries and caesarean section incurred during hospitalization) except ectopic pregnancy:
- ii. Expenses towards miscarriage (unless due to an accident) and lawful medical termination of pregnancy during policy period.
- Outpatient Diagnostic, Medical and Surgical Procedures or OPD treatments
- Hormone replacement therapy
- Dental treatment or Surgery of any kind unless requiring Hospitalisation as a result of accidental Bodily Injury
- Medical Practitioner's home visit charges during pre and post Hospitalisation period, Attendant Nursing charges.
- Circumcision unless necessary for treatment of a disease not excluded hereunder or as may be necessitated due to an Accident.
- Vaccination/ inoculation (except as post bite treatment) u)
- Charges incurred in connection with cost of spectacles and contact lenses, hearing aids, durable medical equipment (including but not limited to cost of instrument used in the treatment of Sleep Apnea Syndrome (C.P.A.P). Continuous Peritoneal Ambulatory Dialysis (C.P.A.D) and Oxygen concentrator for Asthmatic condition, wheel chair, crutches, artificial limbs, belts, braces, stocking, Glucometer), namely that equipment used externally for the human body which can withstand repeated use; is not designed to be disposable; is used to serve a medical purpose, such cost of all appliances/devices whether for diagnosis or treatment after discharge from the Hospital.
- Non-prescribed drugs and medical supplies
- Intentional self-Injury
- Venereal/ Sexually Transmitted disease other than HIV/AIDS
- Congenital External Illness/ disease/ defect anomaly. z)
- Stem cell storage. aa)
- Expenses related to donor screening, treatment, excluding Surgery to remove organs from the donor in case of a transplant Surgery. We will also not pay donor's pre and post Hospitalisation expenses or any other medical treatment for the donor consequent to Surgery.
- Domiciliary hospitalisation/ treatment.
- Injury or Disease directly or indirectly caused by or arising from or attributable to War, Invasion, Act of Foreign Enemy, War like operations (whether war be declared or not).
- Injury or Disease directly or indirectly caused by or contributed to by nuclear weapons/ materials.
- Personal comfort and convenience items or services such as television, telephone, barber or guest service and similar incidental services and supplies.
- Treatment received outside India.
- Standard list of excluded items as mentioned in Annexure 2 and on our website https://general.futuregenerali.in
- Any specific exclusion(s) applied by Us, specified in the Schedule and accepted by the insured.

D. CONDITIONS

Condition Precedent to the contract

(i) Migration

The insured person will have the option to migrate the policy to other health insurance products/plans offered by the company by applying for migration of the policy at least 3O days before the policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product/plan offered by the company, the insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on migration.

For Detailed Guidelines on migration, kindly refer the link

https://general.futuregenerali.in/general-insurance/pdf/Guide to Portability and Migration 25-Mar-2020.pdf

Conditions applicable during the contract

Due Care

Where this Policy requires You to do or not to do something, then the complete satisfaction of that requirement by You or someone claiming on Your behalf is a precondition to any obligation under this Policy. If You or someone claiming on Your behalf fails to completely satisfy that requirement, then We may refuse to consider Your claim. You will cooperate with Us at all times.

(ii) Insured Persons

Only those persons named, as the Insured in the Schedule shall be covered under this Policy. The details of the Insured are as provided by You. A person may be added as an insured during the Policy Period after his application has been accepted by Us, an additional premium has been paid and Our agreement to extend cover has been indicated by it issuing an endorsement confirming the addition of such person as an Insured Person.

(iii) Communications

- Any communications, notifications or declarations meant for Us must be in writing and delivered to Our address specified in the Schedule.
- Any communication meant for You will be sent by Us to Your address shown in the Schedule. You must notify Us immediately of any change in Your address.
- Our agents are not authorized to receive communications, notices or declarations on Our behalf. c)

(iv) Fraud

If any claim made by the insured person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the insured person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/policyholder(s), who has made that particular claim, who shall be jointly and severally liable for such repayment to the insurer.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the insured person or by his agent or the hospital/doctor/any other party acting on behalf of the insured person, with intent to deceive the insurer or to induce the insurer to issue an

insurance policy:

- the suggestion, as a fact of that which is not true and which the insured person does not believe to be true;
- the active concealment of a fact by the insured person having knowledge or belief of the fact;
- any other act fitted to deceive: and
- any such act or omission as the law specially declares to be fraudulent

The Company shall not repudiate the claim and or forfeit the policy benefits on the ground of Fraud, if the insured person beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer.

(v) Multiple Policies

- In case of multiple policies taken by an insured person during a period from one or more insurers to indemnify treatment costs, the insured person shall have the right to require a settlement of his/her claim in terms of any of his/her policies. In all such cases the insurer chosen by the insured person shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen
- Insured person having multiple policies shall also have the right to prefer claims under this policy for the amounts disallowed under any other policy / policies even if the sum insured is not exhausted. Then the insurer shall independently settle the claim subject to the terms and conditions of this policy.
- If the amount to be claimed exceeds the sum insured under a single policy, the insured person shall have the right to choose insurer from whom he/she wants to claim the balance amount.
- Where an insured person has policies from more than one insurer to cover the same risk on indemnity basis, the insured person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen policy.

(vi) Policy Period

- The Policy can be issued for tenure of 1 year.
- In case of Credit Linked Policies, the Policy can be issued for a maximum tenure of 5 years or up to the loan period, whichever is less.

(vii) Territorial Limits and Law

- We cover Accidental Bodily Injury or sickness sustained by the Insured Person during the Policy Period anywhere in India.
- All medical/ surgical treatments including investigations under this policy shall have to be taken in India and admissible claims thereof shall be payable in Indian currency (Indian Rupees).
- The construction, interpretation and meaning of the provisions of this **Policy** shall be determined in accordance with Indian Law.
- The Policy constitutes the complete contract of insurance. No change or alteration shall be valid or effective unless approved in writing by Us, which approval shall be evidenced by an endorsement on the Schedule.

Cancellation (viii)

a) The policyholder may cancel this policy by giving 15 days written notice and in such an event, the Company shall refund premium for the unexpired policy period as detailed below

Period on risk	Rate of premium refunded
Up to one month	75% of annual rate
Up to three months	50% of annual rate
Up to six months	25% of annual rate
Exceeding six months	Nil

- In case the Policy Period exceeds one year, You may cancel this insurance by giving Us at least 15 days written notice, and if no claim has been made, then We shall refund premium on a pro-rata basis by reference to the time period for which cover is provided, subject to a minimum retention of premium of 25%.
- Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the insured person under the policy.
- The Company may cancel the policy at any time on grounds of misrepresentation non-disclosure of material facts, fraud by the insured person by giving 15 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, nondisclosure of material facts or fraud.

(ix) Compliance with Policy Provisions

Failure by You or the Insured Person to comply with any of the provisions in this Policy may invalidate all claims hereunder.

(x) Examination of Records

We may examine Insured Person's records relating to the insurance under this Policy at any time during the Policy Period and up to three years after the Policy expiration, or until final adjustment (if any) and resolution of all claims under this Policy

(xi) Special Conditions Applicable for Policies Issued for covering Cancer and Heart related Ailments only.

If You have opted for covering ailments related to Heart and Cancer only, then a discount of 30% shall be applicable on the premium payable.

Condition Precedent to Admission of Liability

The terms and conditions of the policy must be fulfilled by the insured person for the Company to make any payment for claim(s) arising under the policy.

Conditions when a claim arises

A. Claims Procedure

If You meet with any accidental Bodily Injury or suffer an Illness that may result in a claim, then as a condition precedent to Our liability, You must comply with the following:

- Cashless treatment is only available at a Network Provider. In order to avail cashless treatment, the following procedure must be followed by Insured Person:
 - For availing cashless at a Network Provider, We must be called at Our call centre and a request for pre-authorisation must be made by way of the written form prescribed by Us.
 - After considering the request and obtaining any further information or documentation that We have sought, We may, if satisfied, (ii) send the Network Provider an authorisation letter. Such pre-authorization shall be issued by Us within 24 hours of receiving the complete information.

- (iii) The authorisation letter, the ID card issued to **You** along with this Policy and any other information or documentation that We have specified must be produced to the Network Provider identified in the pre-authorisation letter at the time of the Insured Person's admission to the **Hospital**.
- (iv) If the above procedure is followed, **You** will not be required to directly pay for those Medical Expenses to the Network Provider that We are liable to indemnify under this **Policy**. The original bills and evidence of treatment in respect of the same shall be left with the Network Provider. Pre-authorisation does not guarantee that all costs and expenses that are incurred will be covered. We reserve the right to review each claim for **Medical Expenses** incurred and accordingly coverage will be determined according to the terms, conditions and exclusions of this Policy. All other costs and expenses that are not covered under this Policy must be settled directly with the **Network Provider** and **We** shall have no liability in this regard.
- b) If pre-authorisation as above is denied by **Us** or if treatment is taken in a **Hospital** which is Non-Network or if **You** do not wish to avail cashless facility, then:
 - We must be given Notification of Claim in writing immediately and in any event within 48 hours of the commencement of the Illness or Injury. You must immediately consult a Medical Practitioner and follow the advice and treatment that he/she recommends. You must take reasonable steps or measures in good faith to minimise the quantum of any claim that may be made under this **Policy**.
 - (ii) You must have Yourself examined by Our medical advisors if We ask, the cost for which will be borne by Us.
 - (iii) You or someone claiming on Your behalf must promptly and in any event within 15 days of discharge from a Hospital give Us the necessary documents, including written details of the quantum of any claim along with all original supporting documentation, including but not limited to the following, and other information We ask for, to investigate the claim for Our obligation to make payment for it:

a.the claim form specified by Us duly completed and signed by the claimant or a family member;

- b.first consultation letter;
- c. first prescription from the Medical Practitioner;
- d.original vouchers;
- e.original Hospital bills giving a detailed break up of all expense heads mentioned in the bill;
- f. Money receipt duly signed with a revenue stamp;
- g.birth/death certificate (as applicable);
- h.the original Hospital discharge card;
- i. all original laboratory and diagnostic test Reports such as X-Ray, E.C.G, USG, MRI Scan, Haemogram etc;
- j. If medicines have been purchased in cash and if this has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner and the supporting medicine bill from the chemist;
- k. If diagnostic or radiology tests have been paid for in cash and it has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner advising the tests, the actual test reports and the bill from the diagnostic centre for the tests.
- (iv) In the event of **Your/Insured Person**'s death, **You/Insured Person**'s nominee/legal heir claiming on his/her behalf must inform Us in writing immediately and send **Us** a copy of the post mortem report (if any) within 14 days.
- (v) If **We** are not given notice/ documentation within the time frames set out above, then **We** may accept the claim notice/ documentation if it is demonstrated to **Us** that the delay was for reasons beyond the control of the claimant.
- (vi) The periods for intimation as stipulated under 4. A. b (i), or submission of any documents as stipulated under 4. A. b (i), (iii) and (iv) will be waived in case of any hardships being faced by the insured or his representative which is supported by some documentation.

*Note: Waiver of conditions 4. A. b) (i), (iii) and (iv) may be considered where it is proved to **Our** satisfaction that under the circumstances in which the **Insured Person** was placed it was not possible from him/her or any other person to give notice or file a claim within the prescribed time limit. This would also be considered in case of every claim where the **Insured Person** may have intimated the **Primary Insurer** only, as he/she may not know initially that his/her claim will cross the **Deductible** limit.

(vii) In case the original documents are required by the **Primary Insurer**, We would return the original documents to the **Primary Insurer** after stamping the documents for the amount we have settled under the **Policy**. In case of settlement of claim by any other existing insurance **policy**, the proof of the settlement of claim along with the attested claim document has to be provided at the time of claim to **Us**.

c) Claim Settlement

- i. Our Claims team will scrutinize the claims on the receipt of the last necessary documents specified in Section 4. A. b (iii) above
- ii. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate.
- iii. However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document- In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
- iv. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.
 - (Explanation: "Bank rate" shall mean the rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due)
- v. In case of 'pending' claims, We will ask for submission of incomplete documents.
- vi. 'Rejected' claims will be informed to the Insured Person in writing with reason for rejection.

B. Basis of claims payment

a) Claims related to Any One Illness

Deductible shall apply on aggregate of all the admissible claims under the Policy including claims related to any one illness.

b) Claims for Day Care Treatment

The Day Care Treatments listed are subject to the exclusions, terms and conditions of the **Policy** and will not be treated as independent coverage under the **Policy**.

c) Application of Deductible

Our liability to make payment for claims shall be in excess of the **Deductible** stated in the **Schedule** which shall apply in the aggregate to all the admissible claims arising under the **Policy** in respect of all **Insured Persons** in a **Policy Year**. The **Deductible** stated in the Schedule

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shall be borne by You for all admissible Medical Expenses which are cumulatively incurred within the Policy Year, in respect of any Insured Persons, either individually or in the aggregate. It is clarified that for the purpose of calculation of the Deductible, any Medical Expenses incurred on Room Rent, ICU Charges, nursing expenses, surgeon's, anaesthetist's, Medical Practitioner's, consultant's and specialist's fees, anaesthesia, blood, oxygen, operation theatre charges, surgical appliances, medicines and drugs, diagnostic materials and X-ray, cost of pacemaker and similar expenses, Pre-hospitalisation Medical Expenses, Post-hospitalization Medical Expenses and Ambulance charges will be taken into account. Further, the non-payable items are not considered for the calculation of the Deductible.

C. Reimbursement Claims

For reimbursement claims, the payment will be made to **You**. In the event of **Your** death, **We** will pay the nominee (as named in the **Schedule**) and in case the nominee is deceased or untraceable, payment to Your legal heir who holds a succession certificate or indemnity bond to that effect, whichever is available and where discharge shall be treated as full and final discharge of Our liability under the **Policy**.

D. Complete Discharge

Any payment to the policyholder, insured person or his/ her nominees or his/ her legal representative or assignee or to the Hospital, as the case may be, for any benefit under the policy shall be a valid discharge towards payment of claim by the Company to the extent of that amount for the particular claim.

E. Policy Currency

We shall make payment in Indian Rupees only.

F. Dispute Resolution

Any and all disputes or differences under or in relation to this Policy shall be subject to the exclusive jurisdiction of the Indian Courts and subject to Indian law.

G Redressal of Grievance

Insured person may approach the grievance cell at any of the company's branches with the details of grievance.

For updated details of grievance officer, kindly refer the Annexure on Grievance Redressal Procedures

Insured can also refer to the Grievance Redressal Procedures at our website link

https://general.futuregenerali.in/general-insurance/pdf/Grievance Redressal Procedures.pdf

Grievance may also be lodged at IRDAI Integrated Grievance Management System - https://igms.irda.gov.in

5. Conditions for renewal of the contract

(i) Renewal

- a) This **Policy** may be renewed by mutual consent and in such event; the **renewal** premium, as per our renewal quote, shall be paid to us on or before the date of expiry of the Policy or of the subsequent **renewal** thereof.
- b) The Policyholder, shall throughout the period of insurance keep and maintain a record containing the names of all the insured persons. The Policyholder shall declare to the company any additions in the number of insured persons as and when arising during the period of insurance and shall pay the additional premium as agreed
- lt is hereby agreed and understood that, this insurance being a group policy availed by the Insured covering members, the benefit thereof would not be available to members who cease to be part of the group for any reason whatsoever.

 Such members may obtain further individual insurance directly from the Company and any claims shall be governed by the terms thereof.
- d) The premium rates or loadings for the product would not be changed without approval from Authority. However the performance of the product will be reviewed annually and further pricing will be done on experience basis.

e) Addition and Deletion of members

- i. The new members of the Group Insurance Policy can be added at periodic intervals. However the insurance coverage for every member of the group insurance policy shall not exceed the maximum policy term.
- ii. The Company may issue multiple group insurance policies in tranches to the Group Organizer, subject to minimum group size and maximum policy term, for providing insurance coverage to the new members on an ongoing basis.
- iii. All members of the group will be issued a Certificate of Insurance giving the details of the benefits, important conditions and exclusions

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E. SCHEDULE OF BENEFITS

				Futur	e Advai	ntage To	p-Up –	Group							
Options	Individ	dual/ Family F	oater Bas	is	-	-		-	-						
Features		Policy Term Minimum age Maximum age			ase of C s or up t	Fredit Lings the load				can be iss	sued for	a maxii	mum te	nure of	
		Renewal		Renev	vability is	s subjec	t to cont	inuous r	enewal	of the grou	up policy	/			
Sum Insured (₹)	0.5 L	1 L	1.5 L	2 L	3 L	5 L	7.5 L	10 L	15 L	20 L	25 L	30 L	40 L	50 L	100 L
Deductible (₹)	0.5 L	0.5 L, 1L	0.5 L	0.5 L, 1L, 2L	0.5 L, 1L, 2L, 3L	0.5 L, 1L, 2L, 3L, 4L, 5L	2L, 3L, 4L, 5L, 7.5L	2L, 3L, 4L, 5L, 7.5L, 10L	2L, 3L, 4L, 5L, 7.5L, 10L, 15L	2L, 3L, 4L, 5L, 7.5L, 10L, 15L, 20L	2L, 3L, 4L, 5L, 7.5L, 10L, 15L, 20L	5L, 7.5L, 10L, 15L, 20L, 30L	5L, 7.5L, 10L, 15L, 20L, 30L, 40L	5L, 7.5L, 10L, 15L, 20L, 30L, 40L	5L, 7.5L, 10L, 15L, 20L, 30L, 40L
Plans		me Plan ,Elite oreme Plan –		over for o	II oilmon	to inclus	lina Has	rt roloto	d condi	iono and (Concor				
Coverage		oreme Pian – e Plan – inclu							a conaii	ions and C	Jancer				
Inpatient Hospitalization	Cover		1003 00401	ioi Gario	zi dila di	inchio i	ciated to	o ricart							
Pre- Hospitalisation Post-	60 day														
Hospitalisation Day care Procedures	Cover	ed													
Alternative treatments	Ayurveda, Unani, Siddha, Homeopathy is covered after a continuous coverage of 2 years														
Organ Donor		nospitalisation	expenses	are cover	ed after	2 years	(exclud	ing donc	or scree	ning charg	es and	pre and	post ho	ospitalis	ation)
30 Days Waiting Period	Applic														
2 Years Waiting Period	Applicable for specific illness or procedures: Internal Congenital Anomalies, Benign Prostatic Hypertrophy, dysfunctional uterine bleeding, Fibromyoma, Endometriosis, Hysterectomy, all internal or external tumors/ cysts/ nodules/ polyps of any kind including breast lumps with exception of malignant tumor or growth, Surgery for prolapsed inter vertebral disc unless arising from Accident, any types of gastric or duodenal ulcers, stones in the urinary and biliary systems, Surgery on ears. Organ transplant, Rheumatoid Arthritis, Gout, joint replacement Surgery due to degenerative condition, Age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery is medically necessary due to Injury						•								
Pre-existing Waiting Period	2 year														
Mental Illness or Psychiatric Illness Waiting Period	4 year	rs													
Behavioural and Neuro developmental disorders	4 years														
HIV/AIDS Waiting Period	4 year														
Emergency Ambulance		ed - up to Rs.	'	<u>'</u>		,									
Pre-insurance medical examination	throug 100% Under	e basis of ac in empaneled reimburseme writing loading r policy	Diagnosti nt of pre-i	c centres on surance r	only with nedical	the vali	dity of 3 arges, s	0 days f ubject to	from the policy i	date of te ssuance a	st condu nd 64 V	ucted. B comp	oliance.		

F. DAY CARE LIST

In addition to Day Care list, We would also cover any other surgeries/ procedures agreed by Us in a Hospital or a Day care centre which require less than 24 hours Hospitalisation for inpatient care due to subsequent advancement in technology.

I. Cardiology Related:

1. Coronary Angiography

II. ENT Related:

- 2. Myringotomy With Grommet Insertion
- Tympanoplasty (closure Of An Eardrum Perforation reconstruction Of The Auditory Ossicles)
- Removal Of A Tympanic Drain
- Operations On The Turbinates (nasal Concha)
- Stapedotomy To Treat Various Lesions In Middle Ear
- Revision Of A Stapedectomy
 Other Operations On The Auditory Ossicles
- Myringoplasty (post-aura/endaural Approach As Well As Simple Type-I Tympanoplasty)
- 10. Fenestration Of The Inner Ear11. Revision Of A Fenestration Of The Inner Ear
- 12. Palatoplasty
- 13. Transoral Incision And Drainage Of A Pharyngeal Abscess
- Tonsillectomy Without Adenoidectomy
 Tonsillectomy With Adenoidectomy
- 16. Excision And Destruction Of A Lingual Tonsil
- 17. Revision Of A Tympanoplasty
- 18. Other Microsurgical Operations On The Middle Ear
- 19. Incision Of The Mastoid Process And Middle Ear
- 20. Mastoidectomy
- 21. Reconstruction Of The Middle Ear
- 22. Other Excisions Of The Middle And Inner Ear
- 23. Other Operations On The Middle And Inner Ear
- 24. Excision And Destruction Of Diseased Tissue Of The Nose
- 25. Nasal Sinus Aspiration
- 26. Foreign Body Removal From Nose
- 27. Adenoidectomy
- 28. Stapedectomy Under GA
- 29. Stapedectomy Under LA
- 30. Tympanoplasty (type IV)

- 31. Turbinectomy
 32. Endoscopic Stapedectomy
 33. Incision And Drainage Of Perichondritis
- 34. Septoplasty
- 35. Thyroplasty Type I36. Pseudocyst Of The Pinna Excision
- 37. Incision And Drainage Haematoma Auricle38. Reduction Of Fracture Of Nasal Bone
- 39. Excision Of Angioma Septum
- 40. Turbinoplasty
- 41. Incision & Drainage Of Retro Pharyngeal Abscess
- 42. Uvulo Palato Pharyngo Plasty
- 43. Adenoidectomy With Grommet Insertion
 44. Adenoidectomy Without Grommet Insertion
- 45. Incision & Drainage Of Para Pharyngeal Abscess

- III. Gastroenterology Related:46. Pancreatic Pseudocyst Eus & Drainage47. RF Ablation For Barrett's Oesophagus

 - 48. EUS + Aspiration Pancreatic Cyst
 - 49. Small Bowel Endoscopy (therapeutic)
 - 50. Colonoscopy, Lesion Removal

 - 52. Colonscopy Stenting Of Stricture
 - 53. Percutaneous Endoscopic Gastrostomy
 - 54. EUS And Pancreatic Pseudo Cyst Drainage
 - 55. ERCP And Choledochoscopy
 - 56. Proctosigmoidoscopy Volvulus Detorsion 57. ERCP And Sphincterotomy

 - 58. Esophageal Stent Placement
 - 59. ERCP + Placement Of Biliary Stents
 - 60. Sigmoidoscopy W / Stent
 - 61. EUS + Coeliac Node Biopsy

IV. General Surgery Related:

- 62. Incision Of A Pilonidal Sinus / Abscess
- 63. Fissure In Ano Sphincterotomy
- 64. Piles Banding
- 65. Surgery for Hernia
- 66. Surgical Treatment Of Anal Fistulas
- 67. Division Of The Anal Sphincter (sphincterotomy)

- 68. Epididymectomy
- 69. Incision Of The Breast Abscess
- 70. Operations On The Nipple
 71. Excision Of Single Breast Lump
- 72. Incision And Excision Of Tissue In The Perianal Region
- 73. Surgical Treatment Of Hemorrhoids
- 74. Sclerotherapy
- 75. Wound Debridement And Cover
- 76. Abscess-decompression
- 77. Infected Sebaceous Cvst
- 78. Incision And Drainage Of Abscess
- 79. Suturing Of Lacerations
- 80. Scalp Suturing
- 81. Infected Lipoma Excision
- 82. Maximal Anal Dilatation
- 83. Piles Scleroptherapy
- 84. Liver Abscess- Catheter Drainage
- 85. Fissure In Ano- Fissurectomy
- 86. Fibroadenoma Breast Excision
- 87. Oesophageal Varices Sclerotherapy
- 88. ERCP Pancreatic Duct Stone Removal
- 89. Perianal Abscess I & D
- 90. Perianal Hematoma Evacuation
- 91. UGI Scopy And Polypectomy Oesophagus
- 92. Breast Abscess I & D
- 93. Oesophagoscopy And Biopsy Of Growth Oesophagus 94. ERCP Bile Duct Stone Removal
- 95. Splenic Abscesses Laparoscopic Drainage
- 96. UGI Scopy And Polypectomy Stomach
- 97. Feeding Jejunostomy
- 98. Varicose Veins Legs Injection Sclerotherapy
- 99. Pancreatic Pseudocysts Endoscopic Drainage
- 100. Zadek's Nail Bed Excision
- 101. Rigid Oesophagoscopy For Dilation Of Benign Strictures
- 102. Lord's Plication
- 103. Jaboulay's Procedure
- 104. Scrotoplasty
- 105. Circumcision For Trauma
- 106. Meatoplasty
- 107. Intersphincteric Abscess Incision And Drainage
- 108. PSOAS Abscess Incision And Drainage
- Thyroid Abscess Incision And Drainage 110. Tips Procedure For Portal Hypertension
- 111. Esophageal Growth Stent
- Pair Procedure Of Hydatid Cyst Liver
- 113. Tru Cut Liver Biopsy
- 114. Laparoscopic Reduction Of Intussusception115. Microdochectomy Breast
- 116. Sentinel Node Biopsy
- 117. Testicular Biopsy 118. Sentinel Node Biopsy Malignant Melanoma
- 119. TURBT
- 120. URS + LL

- V. Gynaecology Related:121. Conization Of The Uterine Cervix
 - 122. Local Excision And Destruction Of Diseased Tissue Of The Vagina And The Pouch Of Douglas
 - Incision Of Vulva
 - 124. Salpingo-oophorectomy Via Laparotomy
 - 125. Endoscopic Polypectomy
 - 126. Hysteroscopic Removal Of Myoma 127. D & C

 - 128. Hysteroscopic Resection Of Septum
 - Thermal Cauterisation Of Cervix 129.
 - 130. Mirena Insertion
 - 131. Hysteroscopic Adhesiolysis
 - 132. LEEP (Loop Electrosurgical Excision Procedure)
 - 133. Cryocauterisation Of Cervix
 - Polypectomy Endometrium
 - 135. Hysteroscopic Resection Of Fibroid
 - 136. LLETZ (large loop excision of the transformation zone) 137. Conization
 - 138. Polypectomy Cervix
 - 139. Hysteroscopic Resection Of Endometrial Polyp
 - 140. Vulval Wart Excision

- 141. Laparoscopic Paraovarian Cyst Excision
- 142. Uterine Artery Embolization
- 143. Laparoscopic Cystectomy
- 144. Hymenectomy (Imperforate Hymen)
- 145. Vaginal Wall Cyst Excision
- 146. Vulval Cyst Excision
- 147. Laparoscopic Paratubal Cyst Excision148. Vaginal Mesh For POP
- 149. Laparoscopic Myomectomy
- 150. Repair Recto- Vagina Fistula
- 151. Pelvic Floor Repair (Excluding Fistula Repair)
- 152. Laparoscopic Oophorectomy

VI. Neurology Related:

- 153. Facial Nerve Glycerol Rhizotomy
- 154. Stereotactic Radiosurgery
- 155. Percutaneous Cordotomy
- 156. Diagnostic Cerebral Angiography
- 157. VP Shunt
- 158. Ventriculoatrial Shunt

VII. Oncology Related:

- 159. Radiotherapy For Cancer
- 160. Cancer Chemotherapy
- 161. IV Push Chemotherapy
- 162. HBI-hemibody Radiotherapy163. Infusional Targeted Therapy
- 164. SRT-stereotactic ARC Therapy
- 165. SC Administration Of Growth Factors
- 166. Continuous Infusional Chemotherapy167. Infusional Chemotherapy
- 168. CCRT-concurrent Chemo + RT
- 169. 2D Radiotherapy170. 3D Conformal Radiotherapy
- 171. IGRT- Image Guided Radiotherapy
- 172. IMRT- Step & Shoot
- 173. Infusional Bisphosphonates
- 174. IMRT- DMLC
- 175. Rotational Arc Therapy
- 176. Tele Gamma Therapy
- 177. FSRT-fractionated SRT
- 178. VMAT-volumetric Modulated Arc Therapy
- 179. SBRT-stereotactic Body Radiotherapy
- 180. Helical Tomotherapy
- 181. SRS-stereotactic Radiosurgery
- 182. X-knife SRS
- 183. Gammaknife SRS
- 184. TBI- Total Body Radiotherapy185. Intraluminal Brachytherapy
- 186. Electron Therapy
- 187. TSET-total Electron Skin Therapy
- 188. Extracorporeal Irradiation Of Blood Products
- 189. Telecobalt Therapy
- 190. Telecesium Therapy
- 191. External Mould Brachytherapy192. Interstitial Brachytherapy
- 193. Intracavity Brachytherapy
- 194. 3D Brachytherapy
- 195. Implant Brachytherapy196. Intravesical Brachytherapy
- 197. Adjuvant Radiotherapy
- 198. Afterloading Catheter Brachytherapy
- 199. Conditioning Radiothearpy For BMT
- 200. Nerve Biopsy
- 201. Muscle Biopsy
- 202. Epidural Steroid Injection
- 203. Extracorporeal Irradiation To The Homologous Bone Grafts
- 204. Radical Chemotherapy
- 205. Neoadjuvant Radiotherapy
- 206. LDR Brachytherapy
- 207. Palliative Radiotherapy
- 208. Radical Radiotherapy
- 209. Palliative Chemotherapy 210. Template Brachytherapy
- 211. Neoadjuvant Chemotherapy
- 212. Adjuvant Chemotherapy
- 213. Induction Chemotherapy214. Consolidation Chemotherapy
- 215. Maintenance Chemotherapy
- 216. HDR Brachytherapy

VIII. Operations On The Salivary Glands & Salivary Ducts:

- 217. Incision And Lancing Of A Salivary Gland And A Salivary Duct
- Excision Of Diseased Tissue Of A Salivary Gland And A Salivary Duct
- 219. Resection Of A Salivary Gland
- 220. Reconstruction Of A Salivary Gland And A Salivary Duct

IX. Operations On The Skin & Subcutaneous Tissues:

- 221. Surgical Wound Toilet (wound Debridement) And Removal Of Diseased Tissue Of The Skin And Subcutaneous
- Local Excision Of Diseased Tissue Of The Skin And
 - Subcutaneous Tissues
- Simple Restoration Of Surface Continuity Of The Skin And Subcutaneous Tissues
- 224. Free Skin Transplantation, Donor Site
- 225. Free Skin Transplantation, Recipient Site
- 226. Revision Of Skin Plasty
- 227. Chemosurgery To The Skin.228. Destruction Of Diseased Tissue In The Skin And Subcutaneous Tissues
- Reconstruction Of Deformity/defect In Nail Bed
- 230. Excision Of Bursirtis
- 231. Tennis Elbow Release

Operations On The Tongue:

- 232. Incision, Excision And Destruction Of Diseased Tissue Of The Tongue
- 233. Partial Glossectomy
- 234. Glossectomy
- 235. Reconstruction Of The Tongue

XI. Ophthalmology Related

- 236. Surgery For Cataract
- 237. Incision Of Tear Glands
- 238. Incision Of Diseased Eyelids
- 239. Excision And Destruction Of Diseased Tissue Of The
- 240. Operations On The Canthus And Epicanthus
- 241. Corrective Surgery For Entropion And Ectropion
- 242. Corrective Surgery For Blepharoptosis
- 243. Removal Of A Foreign Body From The Conjunctiva
- 244. Removal Of A Foreign Body From The Cornea 245. Incision Of The Cornea
- Operations For Pterygium
- Removal Of A Foreign Body From The Lens Of The Eye Removal Of A Foreign Body From The Posterior Chamber Of The Eye
- Removal Of A Foreign Body From The Orbit And Eyeball
- Correction Of Eyelid Ptosis By Levator Palpebrae Superioris Resection (bilateral)
 Correction Of Eyelid Ptosis By Fascia Lata Graft (bilateral)
- 252. Diathermy/cryotherapy To Treat Retinal Tear
 - Anterior Chamber Paracentesis/ Cyclodiathermy/ Cyclocryotherapy/ Goniotomy Trabeculotomy And Filtering And Allied Operations To Treat Glaucoma
- Enucleation Of Eye Without Implant
- 255. Dacryocystorhinostomy For Various Lesions Of Lacrimal
- Laser Photocoagulation To Treat Ratinal Tear
- 257. Biopsy Of Tear Gland

XII. Orthopedics Related:

- 258. Incision On Bone, Septic And Aseptic
- Closed Reduction On Fracture, Luxation Or Epiphyseolysis With Osteosynthesis
- Suture And Other Operations On Tendons And Tendon Sheath
- Reduction Of Dislocation Under GA
- 262. Arthroscopic Knee Aspiration
- 263. Surgery For Ligament Tear
- Surgery For Hemoarthrosis/pyoarthrosis
- 265. Removal Of Fracture Pins/nails
- 266. Removal Of Metal Wire
- 267. Closed Reduction On Fracture, Luxation 268. Reduction Of Dislocation Under GA
- 269. Epiphyseolysis With Osteosynthesis

- 271. Arthroscopic Repair Of Acl Tear Knee
- 272. Closed Reduction Of Minor Fractures
- 273. Arthroscopic Repair Of PCL Tear Knee
- 274. Tendon Shortening
- 275. Arthroscopic Meniscectomy Knee
- 276. Treatment Of Clavicle Dislocation
- 277. Haemarthrosis Knee-Lavage
- 278. Abscess Knee Joint Drainage
- 279. Carpal Tunnel Release
- 280. Closed Reduction Of Minor Dislocation
- 281. Repair Of Knee Cap Tendon
- 282. ORIF With K Wire Fixation- Small Bones
- 283. Release Of Midfoot Joint
- 284. ORIF With Plating- Small Long Bones 285. Implant Removal Minor
- 286. K Wire Removal
- 287. Closed Reduction And External Fixation
- 288. Arthrotomy Hip Joint
- 289. Syme's Amputation
- 290. Arthroplasty
- 291. Partial Removal Of Rib
- 292. Treatment Of Sesamoid Bone Fracture
- 293. Shoulder Arthroscopy / Surgery

- 294. Elbow Arthroscopy 295. Amputation Of Metacarpal Bone 296. Release Of Thumb Contracture
- 297. Incision Of Foot Fascia
- 298. Partial Removal Of Metatarsal299. Repair / Graft Of Foot Tendon
- 300. Amputation Follow-up Surgery
- 301. Exploration Of Ankle Joint
- 302. Remove/graft Leg Bone Lesion 303. Repair/graft Achilles Tendon
- 304. Remove Of Tissue Expander
- 305. Biopsy Elbow Joint Lining
- 306. Removal Of Wrist Prosthesis
- 307. Biopsy Finger Joint Lining
- 308. Tendon Lengthening
- 309. Treatment Of Shoulder Dislocation 310. Lengthening Of Hand Tendon
- 311. Removal Of Elbow Bursa
- 312. Fixation Of Knee Joint
- 313. Treatment Of Foot Dislocation
- 314. Surgery Of Bunion315. Tendon Transfer Procedure
- 316. Removal Of Knee Cap Bursa
- 317. Treatment Of Fracture Of Ulna 318. Treatment Of Scapula Fracture
- 319. Removal Of Tumor Of Arm/ Elbow Under RA/GA
- 320. Repair Of Ruptured Tendon 321. Decompress Forearm Space
- 322. Revision Of Neck Muscle (torticollis Release)
- 323. Lengthening Of Thigh Tendons 324. Treatment Fracture Of Radius & Ulna

XIII. Other Operations On The Mouth & Face:

- 325. External Incision And Drainage In The Region Of The Mouth, Jaw And Face
- Incision Of The Hard And Soft Palate
- 327. Excision And Destruction Of Diseased Hard And Soft Palate

XIV. Pediatric Surgery Related:

- 328. Excision Of Fistula-in-ano
- 329. Excision Juvenile Polyps Rectum
- 330. Vaginoplasty
- 331. Dilatation Of Accidental Caustic Stricture Oesophageal
- 332. Presacral Teratomas Excision
- 333. Removal Of Vesical Stone
- 334. Excision Sigmoid Polyp
- 335. Sternomastoid Tenotomy
- 336. Infantile Hypertrophic Pyloric Stenosis Pyloromyotomy 337. Excision Of Soft Tissue Rhabdomyosarcoma
- 338. Mediastinal Lymph Node Biopsy
- 339. High Orchidectomy For Testis Tumours
- 340. Excision Of Cervical Teratoma
- 341. Rectal-myomectomy
- 342. Rectal Prolapse (delorme's Procedure)
- 343. Detorsion Of Torsion Testis

XV. Thoracic Surgery Related:

- 344. Thoracoscopy And Lung Biopsy
- 345. Excision Of Cervical Sympathetic Chain Thoracoscopic
- 346. Laser Ablation Of Barrett's Oesophagus
- 347. Pleurodesis
- 348. Thoracoscopy And Pleural Biopsy
- 349. EBUS + Biopsy
- 350. Thoracoscopy Ligation Thoracic Duct
- 351. Thoracoscopy Assisted Empyema Drainage

XVI. Urology Related:

- 352. Haemodialysis
- 353. Lithotripsy/nephrolithotomy For Renal Calculus
- 354. Excision Of Renal Cvst
- Drainage Of Pyonephrosis/perinephric Abscess
- 356. Incision Of The Prostate
- Transurethral Excision And Destruction Of Prostate Tissue
- Transurethral And Percutaneous Destruction Of Prostate Tissue
- Open Surgical Excision And Destruction Of Prostate . Tissue
- Operations On The Seminal Vesicles
- Other Operations On The Prostate
- Incision Of The Scrotum And Tunica Vaginalis Testis
- 363. Operation On A Testicular Hydrocele
- Other Operations On The Scrotum And Tunica Vaginalis
- 365. Incision Of The Testes
- Excision And Destruction Of Diseased Tissue Of The Testes
- Unilateral Orchidectomy
- Bilateral Orchidectomy
- 369. Surgical Repositioning Of An Abdominal Testis 370. Reconstruction Of The Testis
- 371. Other Operations On The Testis
- 372. Excision In The Area Of The Epididymis
- 373. Operations On The Foreskin
- Local Excision And Destruction Of Diseased Tissue Of The Penis
- 375. Other Operations On The Penis
- 376. Cystoscopical Removal Of Stones
- 377. Lithotripsy
- 378. Biopsy Of Temporal Artery For Various Lesions
- 379. External Arterio-venous Shunt
- 380. AV Fistula Wrist 381. URSL With Stenting
- 382. URSL With Lithotripsy Cystoscopic Litholapaxy 383.
- 384. **ESWL**
- Cystoscopy & Biopsy
- Cystoscopy And Removal Of Polyp 386.
- Suprapubic Cystostomy
- 388. Percutaneous Nephrostomy
- Cystoscopy And "SLING" Procedure TUNA- Prostate 389. 390.
- Excision Of Urethral Diverticulum 391. Excision Of Urethral Prolapse
- 392. 393. Mega-ureter Reconstruction
- Kidney Renoscopy And Biopsy
- Ureter Endoscopy And Treatment Surgery For Pelvi Ureteric Junction Obstruction
- 397.
- Anderson Hynes Operation Kidney Endoscopy And Biopsy 398.
- Paraphimosis Surgery
- 400. Surgery For Stress Urinary Incontinence401. Injury Prepuce- Circumcision402. Frenular Tear Repair

- Meatotomy For Meatal Stenosis
- 404. Surgery For Fournier's Gangrene Scrotum
- 405. Surgery Filarial Scrotum
- Surgery For Watering Can Perineum Repair Of Penile Torsion
- 408. Drainage Of Prostate Abscess

409. Orchiectomy

Note: The standard exclusions and waiting periods are applicable to all of the above procedures depending on the medical condition/ disease under treatment. Only 24 hours **Hospitalisation** is not mandatory.

In case of any claims contact Claims Department Future Generali Health (FGH) Future Generali Health (FGH)
Future Generali India Insurance Co. Ltd.
Office No. 3, 3rd Floor, "A" Building, G - O - Square
S. No. 249 & 250, Aundh Hinjewadi Link Road, Wakad, Pune - 411 057.
Toll Free Number: 1800 103 8889
Toll Free Fax: 1800 103 9998
Email: fgh@futuregenerali.in

Future Advantage Top-Up – Group | Policy Wordings UIN: FGIHLGP21154V022021

G. Annexure 2

List I - Items for which coverage is not available in the Policy

SI No.	Item
1.	BABY FOOD
2.	BABY UTILITES CHARGES
3.	BEAUTY SERVICES
4.	BELTS/ BRACES
5.	BUDS
6.	COLD PACK/HOT PACK
7.	CARRY BAGS
8.	EMAIL / INTERNET CHARGES
9.	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)
10.	LEGGINGS
11.	LAUNDRY CHARGES
12.	MINERAL WATER
13.	SANITARY PAD
14.	TELEPHONE CHARGES
15.	GUEST SERVICES
16. 17.	CREPE BANDAGE DIAPER OF ANY TYPE
18.	EYELET COLLAR
19.	SLINGS
20.	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES
21.	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED
22.	TELEVISION CHARGES
23.	SURCHARGES
24.	ATTENDANT CHARGES
25.	EXTRA DIET OF PATIENT (OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)
26.	BIRTH CERTIFICATE
27.	CERTIFICATE CHARGES
28.	COURIER CHARGES
29.	CONVENYANCE CHARGES
30.	MEDICAL CERTIFICATE
31.	MEDICAL RECORDS
32.	PHOTOCOPIES CHARGES MODELLA DV. CHARGES
33. 34.	MORTUARY CHARGES WALKING AIDS CHARGES
35.	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)
36.	SPACER
37.	SPIROMETRE
38.	NEBULIZER KIT
39.	STEAM INHALER
40.	ARMSLING
41.	THERMOMETER
42.	CERVICAL COLLAR
43.	SPLINT
44.	DIABETIC FOOT WEAR
45.	KNEE BRACES (LONG/ SHORT/ HINGED)
46.	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER
47. 48.	LUMBO SACRAL BELT NIMBUS BED OR WATER OR AIR BED CHARGES
48.	AMBULANCE COLLAR
50.	AMBULANCE EQUIPMENT
51.	ABDOMINAL BINDER
52.	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES
53.	SUGAR FREE TABLETS
54.	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)
55.	ECG ELECTRODES
56.	GLOVES
57.	NEBULISATION KIT
58.	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]
59.	KIDNEY TRAY
60.	MASK
61.	OUNCE GLASS
62.	OXYGEN MASK
63.	PELVIC TRACTION BELT
64. 65.	PAN CAN TROLLY COVER
66.	UROMETER, URINE JUG
67.	AMBULANCE
68.	VASOFIX SAFETY
JU.	

List II - Items that are to be subsumed into room charges

SI No.	Item
1.	BABY CHARGES (UNLESS SPECIFIED/INDICATED)
2.	HAND WASH
3.	SHOE COVER
4.	CAPS
5.	CRADLE CHARGES
6.	COMB
7.	EAU-DE-COLOGNE / ROOM FRESHNERS
8.	FOOT COVER
9.	GOWN
10.	SLIPPERS
11.	TISSUE PAPER
12.	TOOTH PASTE
13.	TOOTH BRUSH
14.	BED PAN
15.	FACE MASK
16.	FLEXI MASK
17.	HAND HOLDER
18.	SPUTUM CUP
19.	DISINFECTANT LOTIONS
20.	LUXURY TAX
21.	HVAC
22.	HOUSE KEEPING CHARGES
23.	AIR CONDITIONER CHARGES
24.	IM IV INJECTION CHARGES
25.	CLEAN SHEET
26.	BLANKET/WARMER BLANKET
27.	ADMISSION KIT
28.	DIABETIC CHART CHARGES
29.	DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES
30.	DISCHARGE PROCEDURE CHARGES
31.	DAILY CHART CHARGES
32.	ENTRANCE PASS / VISITORS PASS CHARGES
33.	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE
34.	FILE OPENING CHARGES
35.	INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)
36.	PATIENT IDENTIFICATION BAND / NAME TAG
37.	PULSEOXYMETER CHARGES

List III - Items that are to be subsumed into Procedure Charges

SI No.	Item
1.	HAIR REMOVAL CREAM
2.	DISPOSABLES RAZORS CHARGES (for site preparations)
3.	EYE PAD
4.	EYE SHEILD
5.	CAMERA COVER
6.	DVD, CD CHARGES
7.	GAUSE SOFT
8.	GAUZE
9.	WARD AND THEATRE BOOKING CHARGES
10.	ARTHROSCOPY & ENDOSCOPY INSTRUMENTS
11.	MICROSCOPE COVER
12.	SURGICAL BLADES,HARMONIC SCALPEL,SHAVER
13.	SURGICAL DRILL
14.	EYE KIT
15.	EYE DRAPE
16.	X-RAY FILM
17.	BOYLES APPARATUS CHARGES
18.	COTTON
19.	COTTON BANDAGE
20.	SURGICAL TAPE
21.	APRON
22.	TORNIQUET
23.	ORTHOBUNDLE, GYNAEC BUNDLE

<u>List IV – Items that are to be subsumed into cost of treatment</u>

SI No.	ltem ltem
1.	ADMISSION/REGISTRATION CHARGES
2.	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE
3.	URINE CONTAINER
4.	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES
5.	BIPAP MACHINE
6.	CPAP/ CAPD EQUIPMENTS
7.	INFUSION PUMP – COST
8.	HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC
9.	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES
10.	HIV KIT
11.	ANTISEPTIC MOUTHWASH
12.	LOZENGES
13.	MOUTH PAINT
14.	VACCINATION CHARGES
15.	ALCOHOL SWABES
16.	SCRUB SOLUTION/STERILLIUM
17.	GLUCOMETER & STRIPS
18.	URINE BAG

ISO NO.: FGH/UW/GRP/112/02



Future Generali India Insurance Company Limited. IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287. Regd. and Corp. Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800 | Fax No: 022 4097 6900 | Website: https://general.futuregenerali.in | Email: fgcare@futuregenerali.in. Trade Logo displayed above belongs to M/S Assicurazioni Generali - Societa Per Azioni and used by Future Generali India Insurance Co Ltd. under license.



Grievance Redressal Procedures

Dear Customer,

At Future Generali we are committed to provide "Exceptional Customer-Experience" that you remember and return to fondly. We encourage you to read your policy & schedule carefully. We want to make sure the plan is working for you and welcome your feedback.

What Constitutes a Grievance?

"Complaint" or "Grievance" means expression (includes communication in the form of electronic mail or other electronic scripts, Inbound Call, SMS, Letter), of dissatisfaction by a complainant with insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities about an action or lack of action about the standard of service or deficiency of service of such insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities;

Explanation: An Inquiry/Query or Request would not fall within the definition of the "complaint" or "grievance".

"Complainant" means a policyholder or prospect or any beneficiary of an insurance policy who has filed a complaint or grievance against an insurer or a

If you have a complaint or grievance you may reach us through the following avenues:

				Email	Fgcare@futuregenerali.in		
HELP	Help - Lines	1800-220-233 / 1860-500-3333 / 022- 67837800	Email	Website	https://general.futuregenerali.in/		
Mark	GRO at each Branch	Walk-in to any of our branches and request to meet the Grievance Redressal Officer (GRO).					

What can I expect after logging a Grievance?

- · We will acknowledge receipt of your concern within 3 business days.
- · Within 2 weeks of receiving your grievance, we shall revert to you the final resolution.
- · We shall regard the complaint as closed if we do not receive a reply within 8 weeks from the date of receipt of response.

How do I escalate?

- · You can directly contact our Grievance Redressal Officer at our Head office.
 - You can email to : fggro@futuregenerali.in or call at: 790019777
 - You can write directly to our Grievance Redressal Cell at our Head office:

	Grievance Redressal Cell	Grievance Redressal Cell, Future Generali India Insurance Company Ltd. Corporate & Registered Office:- 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083 Please send your complaint in writing. You can use the complaint form, annexed with your policy. Kindly quote your policy number in all communication with us. This will help us to deal with the matter faster
--	--------------------------	--

What should I do, if I face difficulty in registering a grievance?

While we constantly endeavour to promptly register, acknowledge & resolve your grievance, if you feel that you are experiencing difficulty in registering your complaint, you may register your complaint through the IRDAI (Insurance Regulatory and Development Authority of India).

• CALL CENTER: TOLL FREE NUMBER (155255)

- REGISTER YOUR COMPLAINT ONLINE AT: HTTP://WWW.IGMS.IRDA.GOV.IN/

Insurance Ombudsman:

If you are still dissatisfied with the resolution provided or if it is already 30 days since you filed your complaint, you can approach the office of Insurance Ombudsman, provided the same is under their purview. The guidelines for taking up a complaint with the Insurance Ombudsman, along with their addresses are available on the consumer education website of the IRDAI. http://www.policyholder.gov.in/Ombudsman.aspx

For ease of reference, the list of Insurance Ombudsmen offices is as mentioned below.

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman 6th Floor, Jeevan Prakash Building, Tilak Marg, Relief Road, AHMEDABAD - 380 001 Tel: 079-25501201/02/05/06 E-mail: bimalokpal.ahmedabad@ecoi.co.in	Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu
BENGALURU	Office of the Insurance Ombudsman Jeevan Soudha Building,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road,JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 26652048 / 26652049 E-mail: bimalokpal.bengaluru@ecoi.co.in	Karnataka
BHOPAL	Office of the Insurance Ombudsman Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, BHOPAL - 462 003 Tel: 0755 - 2769201 / 2769202 Fax: 0755-2769203 E-mail: bimalokpal.bhopal@ecoi.co.in	Madhya Pradesh & Chhattisgarh
	Office of the Insurance Ombudsman	

BHUBANESHWAR	62, Forest Park, BHUBANESHWAR - 751 009 Tel: 0674-2596461/2596455 Fax: 0674-2596429 E-mail: bimalokpal.bhubaneswar@ecoi.co.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman S.C.O. No.101 - 103, 2nd Floor, Batra Building, Sector 17-D, CHANDIGARH - 160 017 Tel: 0172-2706196/2706468 Fax: 0172-2708274 E-mail: bimalokpal.chandigarh@ecoi.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, UT of Chandigarh
CHENNAI	Office of the Insurance Ombudsman Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI - 600 018 Tel:044-24333668 /5284 Fax: 044-24333664 E-mail: bimalokpal.chennai@ecoi.co.in	Tamilnadu, UT- Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
DELHI	Office of the Insurance Ombudsman 2/2 A, Universal Insurance Bldg. Asaf Ali Road, NEW DELHI - 110 002 Tel: 011-2323481/23213504 Fax: 011-23230858 E-mail: bimalokpal.delhi@ecoi.co.in	Delhi
GUWAHATI	Office of the Insurance Ombudsman Jeevan Nivesh, 5th floor Nr. Panbazar Overbridge, S.S. Road, GUWAHATI - 781 001 Tel:0361-2132204/05 Fax: 0361- 2732937 E-mail: bimalokpal.guwahati@ecoi.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Office of the Insurance Ombudsman 6-2-46, 1st Floor, Moin Court Lane, Opp. Saleem Function Palace, A.C.Guards, Lakdi-Ka-Pool, HYDERABAD - 500 004 Tel: 040-65504123/23312122 Fax: 040-23376599 E-mail: bimalokpal.hyderabad@ecoi.co.in	Andhra Pradesh, Telangana and UT of Yanam - a part of UT of Pondicherry
JAIPUR	Office of the Insurance Ombudsman Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005 . Tel : 0141-2740363 E-mail: bimalokpal.jaipur@ecoi.co.in	Rajasthan
ERNAKULAM	Office of the Insurance Ombudsman 2nd Floor, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, ERNAKULAM - 682 015 Tel: 0484-2358759/2359338 Fax: 0484-2359336 E-mail: bimalokpal.ernakulam@ecoi.co.in	Kerala, UT of (a) Lakshadweep, (b) Mahe - a part of UT of Pondicherry
KOLKATA	Office of the Insurance Ombudsman Hindusthan Bldg. Annexe, 4th Floor,4, C.R.Avenue, KOLKATA - 700 072 Tel: 033-22124339 /40 Fax: 033-22124341 E-mail: bimalokpal.kolkata@ecoi.co.in	West Bengal, Sikkim and UT of Andaman & Nicobar Islands
LUCKNOW	Office of the Insurance Ombudsman 6th Floor, Jeevan Bhawan, Phase 2, Nawal Kishore Road, Hazratganj, LUCKNOW - 226 001 Tel: 0522 -2231331/30 Fax: 0522-2231310 E-mail: bimalokpal.lucknow@ecoi.co.in	Districts of U.P:- Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar
MUMBAI	Office of the Insurance Ombudsman 3rd Floor, Jeevan Seva Annexe, S.V.Road, Santacruz (W), MUMBAI - 400 054 Tel: 022-26106960/26106552 Fax: 022- 26106052 E - mail: bimalokpal.mumbai@ecoi.co.in	Goa and Mumbai Metropolitan Region excluding Areas of Navi Mumbai & Thane
NOIDA	Office of the Insurance Ombudsman Bhagwan Sahai Palace 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@ecoi.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
PATNA	Office of the Insurance Ombudsman 1st Floor,Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna. Bihar, 800006 Tel.: 0612-2680952, Email: bimalokpal.patna@ecoi.co.in	Bihar and Jharkhand
PUNE	Office of the Insurance Ombudsman Jeevan Darshan Bldg., 2nd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel: 020-41312555 E-mail: bimalokpal.pune@ecoi.co.in	Maharashtra, Area of Navi Mumbai and Thane but excluding Mumbai Metropolitan Region

The updated details of Insurance Ombudsman are available on IRDA website: www.irdai.gov.in, on the website of Office of Executive Council of Insurers: http://www.ecoi.co.in/, our website www.futuregenerali.in or from any of our offices.



FORM FOR REQUEST / COMPLAINT / FEEDBACK / APPRECIATION

I want to submit a	□ Request □ Complaint □ Suggestion / Feedback □ Appreciation
Policy Type	□ Motor □ Health □ Personal Accident □ Other
Policy Details	□ Policy No. □ Claim No. □ Cover Note □ Health Card □ Existing Service Request
Customer Name	
Address	
City:	Pin code:
Detailed Description	
Date D D M N	Customer's Signature
Customer Service Cell Registered and Corpora 400083. Website: https://022-67837800	to the Nearest Branch Office or mail it to our Customer Service Cell at: Future Generali India Insurance Company Ltd. te Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – /general.futuregenerali.in Email: fgcare@futuregenerali.in Call us at: 1800-220-233 / 1860-500-3333 /
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